

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S JEWELS OVERSEAS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	<b>Name of Corporate Debtor</b>	<b>M/S JEWELS OVERSEAS PRIVATE LIMITED</b>
2.	Date of incorporation of Corporate Debtor	22nd April 2010
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U52100DL2010PTC201839
5.	Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> C - 636, DSIDC Industrial Area Narela Delhi- 110040
6.	Insolvency commencement date in respect of Corporate Debtor	<b>Date of Order: 23-05-2023</b> (Copy of order received on 31-05-2023)
7.	Estimated date of closure of insolvency resolution process	<b>19-11-2023</b>
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Ms. Veenu Drall</b> <b>Reg. No.:</b> IBBI/IPA-001/IP-P-02504/2021-2022/13816
9.	Address & email of the interim resolution professional, as registered with the board	13 G, Vikrant Apartments, Sector 13, Rohini, New Delhi-85 <b>E-mail:</b> veenudrall25@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	581, Top Floor, Sector 27, Gurugram, Haryana <b>E-mail:</b> jeweloverseas@truproinsolvency.com
11.	Last date for submission of claims	<b>14-06-2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi bench has ordered the commencement of a corporate insolvency resolution process of **M/s Jewel Overseas Private Limited on 23rd May 2023** (Copy of the order received on 31st May, 2023).

The creditors of **M/s Jewel Overseas Private Limited** are hereby called upon to submit their claims with proof on or before **14th June 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**  
**Ms. Veenu Drall**

**Date :** 31.05.2023

Interim Resolution Professional for Jewels Overseas Private Limited

**Place:** Gurugram

**Reg. No.:** IBBI/IPA-001/IP-P-02504/2021-2022/13816